

**Central Administrative Tribunal
Madras Bench**

MA 558/2017, 559/2017 in OA 310/663/2013

Dated Monday the 11th day of June Two Thousand Eighteen

P R E S E N T

**Hon'ble Ms. Bidisha Banerjee, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

D. Dhanasekaran
No. 26, Rajeshwari Nagar
Vellanchery Road
Guduvanchery
Pincode – 603 202.

.. Applicant in both MAs & OA

By Advocate **M/s. P. Rajendran**

Vs.

1. Union of India rep by its
The Chief Workshop Manager
Carriage & Wagon Works
Perambur, Chennai – 23.

2. The Deputy Chief Mechanical Engineer (C)
Appellate Authority
Carriage and Wagon Workshop
Perambur, Chennai 600 023.

3. The Workshop Manager (C)
Carriage & Wagon Works
Perambur, Chennai – 23. Respondents in both MAs & OA

By Advocate **Dr. D. Simon**

ORAL ORDER

Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J)

Heard.

2. MA 558/2017 is file to condone the delay of 254 days in representing the MA 559/2017 for restoration of OA 663/2013.
3. MA 559/2017 is filed to restore the OA which was dismissed for non-prosecution on 29.08.2016. Learned counsel for the applicant submitted that the erstwhile counsel became public prosecutor and hence the applicant was not able to prosecute the case.
4. It is seen that there has been no convincing explanation for the failure of the applicant to prosecute the case then. Nor has there any convincing explanation for delay in filing the restoration. The prayer for restoration is devoid of merits.
5. Accordingly both the MAs are dismissed.

(R.Ramanujam)
Member (A)
AS

11.06.2018

(Bidisha Banerjee)
Member (J)